

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) No. 220 of 2020**

**IN THE MATTER OF:**

**Devinder Parkash Kalra & Ors.**

**...Appellants**

**Versus**

**Syngenta India Ltd.**

**...Respondent**

**Present:**

**For Appellants: Mr. Kausik Chatterjee, Advocate.**

**For Respondent: Dr. U. K. Chaudhary and Mr. Janak Dwarkadas, Sr. Advocates with Mr. Gyandendra Kumar, Mr. Tapan Deshpande, Ms. Shikha Tandon, Mr. Tarun Bhalla, Mr. Jitesh Dhingra and Mr. Robin Grover, Advocates.**

**ORDER**  
**(Through Virtual Mode)**

**04.12.2020:** Shri Kausik Chaterjee, Advocate representing the Appellant submits that an appeal being Company Appeal (AT) No. 208 of 2020 arising out of the same impugned order as is assailed in the instant appeal is pending consideration before Court No. IV and was listed today but could not be taken up on account of Hon'ble Members of the Bench being the victims of COVID 19 outbreak. Dr. U. K. Chaudhary, Sr. Advocate representing the Respondent also admits this factual position.

In view of the above submission, the instant appeal be listed alongwith Company Appeal (AT) No. 208 of 2020 before Court No. IV on **11<sup>th</sup> January, 2021.**

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

*am/gc*